

**Shri P. C. Boroah (Sibsagar):** May I know if it is a fact that even telegrams sent by the High Commissioner of India in Karachi are being routed through London and treated as "postal traffic"; if so, may I know what special steps have been taken to provide the essential diplomatic service to our High Commission in Karachi through an easier route?

**Shri Satya Narayan Sinha:** I am very sorry to inform the House that the telegraph line is practically down and all the telegrams at present are being sent by post, what to say by any route.

**Shri P. C. Boroah:** I am not satisfied with the answer.

**श्री स० मो० बनर्जी (कानपुर) :**  
 अध्यक्ष महोदय, बयान के आखिरी पन्ने में कहा गया है :

"The attention of Pakistan Telecom. Authorities have once again been drawn to these matters and they are being requested to agree to the conference already suggested."

तो मैं यह जानना चाहता हूँ कि यह जो बातचीत चल रही है यह खतो फिताबत चल रही है, क्या यह अफसरों के खतूत दूमरे पाकिस्तान के अफसरों को भेजे जा रहे हैं और यदि इसका कोई फल नहीं होता तो क्या मन्त्री महोदय ने उनके मन्त्रियों को भी पत्र लिखा है और उसका कोई जबाब प्राया है या नहीं ?

**श्री सत्य नारायण सिंह :** अभी तक मंत्रियों के लेवल पर यह काम नहीं शुरू हुआ है। यह अभी अफसरों अफसरों के बीच में बातचीत चल रही है।

**Shrimati Renu Chakravarty (Barackpore):** May I bring to your notice that I have just now been informed that you had outright rejected my call attention on the CIA intelligence report on India's nuclear potential. This has been agitating the minds of

the whole of India. If need be you could have held over and called us to explain why it was important. I really do not understand why such a thing should be completely ruled out.

**Mr. Speaker:** There are certain things which we can defer. This is not the manner in which it should be brought.

**Shri Bhagwat Jha Azad (Bhagalpur):** It is an important matter. Everyday it is being done in the House and it is being raised. At least we are entitled to have a statement about these things. We are seriously concerned about it.

**Mr. Speaker:** That, I will consider but not in this manner.

**Shri Bhagwat Jha Azad:** In what manner do you expect us to do that?

**Mr. Speaker:** By writing to me.

**Shri Bhagwat Jha Azad:** On many occasions you inform us in this House....

**Mr. Speaker:** But sometimes I may not agree; it is not necessary that I should always agree.

**Shri Bhagwat Jha Azad:** Call attention notice was given long time back and we are just now informed about it. If we were informed earlier, we could have approached you in the Chamber.

**Mr. Speaker:** Immediately it cannot be done. I receive notices upto 11 O'Clock. How is it possible?... (Interruptions.) He cannot go on like that.

12.30 hrs.  
**RE. MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES (Queries)**

**Mr. Speaker:** I have received notice of two adjournment motions. One is about the starvation deaths in

[Mr. Speaker]

Orissa, Maharashtra, U.P. and the deteriorating food situation in Punjab and Rajasthan by Shri Bagri, S. M. Banerjee, Madhu Limaye and Kishen Pattanayak. The other day we had discussed it by way of call attention notice. Then too we had decided we will have the discussion.

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** On the 11th May we are fixing the day.

**Mr. Speaker:** Because we are discussing it....

**Shri S. M. Banerjee (Kanpur):** I would only request your kind attention to a news which appeared in the *Statesman* of yesterday. I would not have tabled this adjournment motion but for this news, which says: that three million people have become the victims of not only nature's vagaries but also the unimaginative administration in Kalahandi and Koraput region of Orissa.

**Mr. Speaker:** Mr. Banerjee would realise that when a discussion has been fixed it is rather anticipating the discussion.

**Shri Daji (Indore):** Either it is urgent or it is not urgent.... (*Interruptions.*) If it is urgent, why should we have it after eight days?

**Mr. Speaker:** I will ask the Leader of the House whether there could be an earlier date. 11th means, eight days from today.

**Shri Satya Narayan Sinha:** I think the Food Minister is going to visit that place and it is better if he himself goes to the spot.

**Shri Surendranath Dwivedy (Kendrapara):** Does he return by the 11th?

**The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam):** I am going earlier. If any discussion takes place before either I visit that

place or the team which has gone there would be able to return and submit its report, I will have to give only the report which I had received from the Orissa Government with which the hon. Members are not satisfied. Therefore, I would like to have some time so that the team which has gone there would be able to return. I am also visiting the area.

**Shri S. M. Banerjee:** A parliamentary delegation should be sent.

**Shri C. Subramaniam:** After all it should be possible for me to give some concrete information on the basis of our own officers' report or of what I am able to see there. If we want to rely merely upon the Orissa Government's report, all that I have been able to get, I have already placed before the House.... (*Interruptions.*)

**श्री श्रीकार लाल बरवा (कोटा):** टालना चाह रहे हैं इतने दिन हो गये (व्यवधान)

**अध्यक्ष महोदय:** श्री बागड़ी . . . .

**श्री मधु लिमये (मुंगेर):** हम को भी बुलाइये।

**अध्यक्ष महोदय:** यह जरूरी नहीं है।

**श्री मधु लिमये:** यह 7-7 दिन अध्ययन करने के बाद तय निकलता है। [आप हमारा ध्यानाकर्षण प्रस्ताव नहीं मानते हैं, काम रोको नहीं मानते हैं, मैं अबश्य इस समय निवेदन करना चाहूंगा। आखिर काहे के लिए हम यहां प्राये हैं ?

**अध्यक्ष महोदय:** मुझे यह मालूम नहीं पता नहीं कि आप काहे के लिए प्राये हैं।

**श्री मधु लिमये:** अध्यक्ष महोदय, ऐसे नहीं हो सकता कि हमें बोसने न दिया जाय। सवालियों के समय भी बार बार खड़ा हुआ और अब फिर बार बार खड़ा हो रहा हूं . . . .

**अध्यक्ष महोदय :** अब हर वक्त ही आप खड़े हों तो मैं हर वक्त तो आप को नहीं बुला सकता ।

**श्री मधु लिमये :** एक दफा भी आप ने मुझे नहीं बुलाया ।

**अध्यक्ष महोदय :** बुलाया था आप को ।

**श्री मधु लिमये :** वह तो मेरा प्रश्न था मेरे नाम पर निम्ना दृष्टा था ।

**श्री बागड़ी (हिंसा) :** मैं आप की खिदमत में निवेदन करूंगा कि काम-रोको प्रस्ताव के लिए यह जरूरी नहीं है कि मंत्री 10 दिन में तैयार होते हैं या 5 दिन में । काम रोको प्रस्ताव उन परिस्थितियों का नतीजा है जिनका कि होना जरूरी हो जाता है कायदे कानून के तहत । इस वकालत न सिर्फ उड़ीसा बल्कि महाराष्ट्र आदि जगहों पर भी प्रकाश और भुखमरी के हालत पैदा हो रहे हैं और इस वक्त देश के कई भागों में जो हालात हैं उनके मटेनजर यह काम-रोको प्रस्ताव ऐडमिट होने के मारे कायदे कानून व रीतियों को पूरा करता है । दूसरे काम-रोको प्रस्ताव में और आम बहस में बड़ा अन्तर है । काम-रोको प्रस्ताव लेने का मतलब होता है सरकार की नीतियों का प्रमफल हो जाना तो मैं आप से निवेदन करूंगा कि अगर यह भुखमरी और प्रकाश को लेकर जो एक काम-रोको प्रस्ताव बन सकता है और बनता है अगर उसको बहस में बदन दिया जायेगा तो वह एक गलत बात होगी और सरकार की कुर्गीत को उसके अन्दर जकित मिलेगी । इसलिए मैं आपसे यह निवेदन करूंगा कि आप यह काम-रोको प्रस्ताव की अनुमति दें । मैं आप से यह अर्ज करूंगा कि काम-रोको प्रस्ताव बेमक बड़ी जरूरी चीजों पर होता है बाकी जो चीज आपने कही :

Deteriorating conditions in Punjab and Rajasthan cannot form the subject-matter of any Adjournment Motion. Orissa is the main subject that is before us.

उस दिन हमने इस बात को कंसिडर किया और उस दिन फैसला किया कि यहां डिस्कशन होगा । जब हम एक दफे यह फैसला कर लें कि इस पर हाउस में डिस्कशन होगा तो फिर रूल्स के मुताबिक ऐडजोर्नमेंट मोशन फिर उस पर लाई नहीं करता (व्यवधान)

**अध्यक्ष महोदय :** मुझे चलने भी देंगे । यह कायदे की बात है इसलिए ऐडजोर्नमेंट मोशन नहीं हो सकता । अब रही उस पर डिस्कशन कराने की बात तो मैं उनसे कहा है कि ।। तो अभी दूर है क्या उस से पहले यह बहस नहीं रखी जा सकती है तो उन्होंने कहा कि आप पहले भी रख सकते हैं लेकिन उस हालत में वही इनफोरमेशन बह दे सकेंगे जो कि आलरेडी उन्होंने दी हुई है और वह ।। मैं को यह डिस्कशन रखने के लिए यह कारण दे रहे हैं कि मजीद वहां से इनफोरमेशन आ जाये, टीम जो गई है उसकी भी रिपोर्ट आ जाये और वह खुद भी जल्दी ही वहां स्थिति का अध्ययन करने के लिए जा रहे हैं इसलिए अगर रुका जाना है तो उसमें हाउस का फायदा है क्योंकि मजीद इतिला आ सकेगी । अभी तक जो इनफोरमेशन वहां उड़ीसा गवर्नमेंट से आई है उस से आप भी सैटिसफाइड नहीं है और हाउस भी सैटिसफाइड नहीं है, हाउस उस पर ऐलबाउ करना नहीं चाहता और हाउस ने मांग की हुई है कि गवर्नमेंट प्राइ इंडिया अपनी इंडिपेंडेंट इनक्वायरी करे उन्होंने टीम भी भेजी है और खुद भी जा रहे हैं . . . .

**श्री प्रकाशवीर साग्शी (बिजनोर) :** चले जाना चाहिए था अब तक ।

**अध्यक्ष महोदय :** टीम तो भेजी है । अब मैं इस पर ऐडजोर्नमेंट मोशन को तो नहीं ले सकता इस पर पहले से डिस्कशन मुकूर है ।

**श्री मधु लिमये :** अध्यक्ष महोदय, मेरा एक प्वांरंट श्रीक आर्बर है ।

**Shri Surendranath Dwivedy:** Before the 11th the Food Minister would also have visited the area. Is that the position? (Interruptions.)

**श्री मधु लिम्बे:** मेरा नियम 56 के अधीन व्यवस्था का प्रश्न है। वह इस तरीके से है:

"The right to move the adjournment of the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions, namely:—

अब 6 की ओर मैं आप का ध्यान दिलाना चाहता हूँ। 6 इस प्रकार है:

(vi) the motion shall not anticipate a matter which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time;"

आप ने इस का जिक्र किया है। अब मैं निवेदन करना चाहता हूँ कि इस विषय में चर्चा या बहस की बात होने से पहले ही एक काम-रोको प्रस्ताव इसी विषय के सम्बन्ध में दिया गया था। आज का प्रस्ताव कोई नया नहीं है, बल्कि उम्मी के सिलसिले में दोबारा दिया गया है। इस लिए यह नियम लागू नहीं होता है कि चूंकि हम बारे में बहस होने वाली है, इस लिए काम-रोको प्रस्ताव को नहीं लिया जा सकता है। यह काम-रोको प्रस्ताव पहले ही यहां आया था और जब यहां पर इस के बारे में गंभीर बहस हुई, तो कहा गया कि बहस होगी। मेरा नम्र निवेदन है कि यह काम-रोको प्रस्ताव असफलता से सम्बन्ध रखता है।

मैं इस सम्बन्ध में एक वाक्य ही आप के सामने रखना चाहता हूँ, जो कि कल के स्टेटस-मैन में आया है। मीलों के बारे में मैं ने एक दफा मवाल उठाया था।

**अध्यक्ष महोदय:** उस वाक्य का पायंट आफ आर्डर से कोई ताल्लुक नहीं है।

**श्री मधु लिम्बे:** वह एक छोटा सा वाक्य है, जिसे को पढ़ कर मैं अपनी बात खत्म करता हूँ।

मैं ने मीलों के आंकड़े इकट्ठे करने के बारे में कहा था। आखिरकार प्रकाल और अभाव क्या है—स्त्रीसटी और फेमिन क्या है, क्या फर्क है? चूंकि इस का सम्बन्ध मीलों से ही है, इस लिए मैं इस वाक्य की ओर ध्यान दिलाना चाहता हूँ।

**अध्यक्ष महोदय:** पायंट आफ आर्डर से उस का क्या ताल्लुक है? इस लिए मैं उस की इजाजत कैसे दे सकता हूँ?

**श्री मधु लिम्बे:** एक सैकेड से क्या होता है? इस में लिखा है: "प्रीवियसली चौकीदारज यूज्ड टु..."

**अध्यक्ष महोदय:** वह वाक्य पायंट आफ आर्डर में नहीं आता है।

**श्री मधु लिम्बे:** इस का सम्बन्ध है। पहले चौकीदार मीत के आंकड़े इकट्ठे किया करते थे। बाद में कहा गया कि गांव पंचायत वाले इकट्ठा करेंगे। गांव पंचायत वालों ने माफ इन्कार किया है कि वे मीत के आंकड़े इकट्ठे नहीं करेंगे। तो आखिरकार कौन करेगा? अंग्रेजों के जमाने में भी इसका महत्व माना गया था...

**अध्यक्ष महोदय:** मैं माननीय सदस्य को बार बार कह रहा हूँ कि इस का कोई ताल्लुक नहीं है। क्या वह मेरी बात बिलकुल नहीं मानेंगे?

**श्री मधु लिम्बे:** अंग्रेजी के जमाने में मीत के आंकड़े इकट्ठे किये जाते थे। कैसे पता चलेगा कि प्रकाल है या अभाव है?

श्री श्रीकार लाल बेरवा : देश में 4,22 लाख घायमी बुधमरी के शिकार हैं ।

अध्यक्ष महोदय : मैं नहीं जानता कि मैं माननीय सदस्य को कैसे समझाऊँ । मैंने बार बार उन को कहा है कि मैंने उनका पायंट ग्राफ आर्डर सुन लिया है, लेकिन वह हमरी बातों को ला रहे हैं ।

श्री बागड़ी : हम का सम्बन्ध पायंट ग्राफ. आर्डर में है ।

अध्यक्ष महोदय : यह उन से कोई ताल्लुक नहीं रखता है । मैंने माननीय सदस्य को नहीं बुलाया है । वह बैठ जायें ।

श्री बागड़ी : काम-रोको प्रस्ताव के बारे में सात घाठ दिन की मोहलत देने से काम-रोको प्रस्ताव का कोई अर्थ ही नहीं रहता है । वह संसदीय प्रणाली के खिलाफ है ।

अध्यक्ष महोदय : जिस दिन यह एडजर्नमेंट मोशन लिया गया था, उसी दिन यह फैसला हुआ था कि हम इस पर डिस्कशन करेंगे । इस लिए वह उसी दिन खत्म हो गया । अब एक नया एडजर्नमेंट मोशन का नोटिस आया है । चूंकि हम यह मुकर्रर कर चुके हैं कि इस बारे में बहम होनी है, इस लिए यह स्थाई नहीं करना है ।

श्री बागड़ी : इस की तारीख निश्चित नहीं हुई है । सिर्फ मन्जूर करना कोई मानी नहीं रखता है ।

श्री श्रीकार लाल बेरवा : मंत्री महोदय ने कहा था कि हम 22 तारीख को जायेंगे ।

अध्यक्ष महोदय : इस बारे में तारीख का कोई मतलब नहीं है । इस में प्रावे-बिलिटी भी इन्क्लूड है, जब कि यहाँ नो मरटेन्डी है, क्योंकि हम ने

फैसला किया है कि हम इस को डिस्क करनेगे । इस लिए यह स्थाई नहीं करता है ।

Shri Priya Gupta (Katihar): So far as the hon. Member's point of order and your decision are concerned, it is now the property of the House....

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें । उन का नाम नहीं है ।

Shri Priya Gupta: I will obey your order, but that is not the procedure. (Interruptions).

Mr. Speaker: There is a second adjournment motion from Shri Hem Barua and Shri Surendranath Dwivedy on the derailment of the 3 Up Assam Mail near Panikhaiti station on the Gauhati-Lumding section on the 30th April, 1966. There have been three cases and in that regard, of course, it is quite important. So far as the insecurity is concerned, that is continuing no doubt. Shri Hem Barua would kindly tell me in a few words what warrants this adjournment motion to be admitted.

Shri D. C. Sharma (Gurdaspur): I have given a calling attention notice also.

Mr. Speaker: There are many calling attention notices.

Shri Hem Barua (Gauhati): This is a very serious matter and I am getting daily telegrams and letters from Assam. The people there tell me that there is no security in that State. What China and Pakistan wanted, that is, to create trouble in the strategic pockets of our country, has been materialised by their agents, the Naga hostiles, in that area. Our Government have also failed miserably. I have pointed out certain instances of their failure. The Home Ministry has failed in its duty. The first thing is, some incriminating documents were seized from some Naga underground....

**Mr. Speaker:** He may confine himself to this adjournment motion.

**Shri Hem Barua:** I am coming to that, Sir. I was saying that some incriminating documents were captured from these Naga underground leaders at Jorhat on 7th March, 1966. They revealed certain things. They revealed a grand strategy of the Naga hostiles to disrupt the rail track in the Brahmaputra Valley within the month of April. Secondly, they disclosed the names of two persons. That came up before the House the other day. But the most striking part of this jeep episode in Jorhat is this. Those documents were seized from these Naga underground leaders. Then, what did our Government do? Our Government took photostat copies of those documents, and, after taking photostat copies of those documents, the original documents were returned to the Naga Underground Government.

**An. hon. Member:** Are you sure?

**Shri Hem Barua:** I am sure; hundred per cent sure, and I know Shri Nanda who is a very honest man will agree that it is so. Now, what our Government, both at the Centre and at Shillong, have only the photostat copies and not the original documents, the original documents are safely with the Naga Federal Government at Chedima. Sir, you are very wise. May I know whether even in your wisdom...

**Mr. Speaker:** I do not claim that. He may change his opinion when I call him to order.

**Shri Hem Barua:** Even in your wisdom, Sir, have you ever come across an ideotic set of people like this anywhere? Why have they done it? It is because the Chief Minister of Assam, who happens to be a member of the so-called Nagaland Peace Mission, wanted these original documents to be given to the Naga underground Leaders, because he thought that if we keep these documents with us that might hamper the further progress of the talks

that the hon. Prime Minister is having with the Naga underground leaders in Delhi. That is his apprehension. May I submit, in this connection, Sir, it is high time, in the interest of the nation, that Shri Nanda or Shrimati Indira Gandhi asks the Chief Minister of Assam either to withdraw from his membership of the Nagaland Peace Mission or withdraw from the Chief Ministership of Assam.

**Mr. Speaker:** He might conclude now.

**Shri Hem Barua:** I am concluding. As I have already told you, Sir, there is no sense of responsibility, and I am getting letters from people telling me that after disrupting the rail track in the Brahmaputra Valley they apprehend that the Naga hostiles would disrupt the National Highway in Assam. These are the two arteries of communication in Assam. At the same time, Sir, these people have started writing threatening letters. Even they have written a threatening letter to the Editor of Assam Tribune. May I just read out one sentence...

**Mr. Speaker:** No, no. These are things that are not relevant to the adjournment motion.

**Shri Hem Barua:** But there is a very nice adjective given to Shri Nanda and that is why I was interested in reading it out.

**Mr. Speaker:** That is not needed.

**Shri Hem Barua:** Whatever that may be, Sir, this is a fact that in the course of one month there have been as many as three accidents. In spite of the promise made by the hon. Prime Minister on the floor of this House no security has been ensured to the people living there or to the travelling public of Assam. There is loss of life and property also.

**Mr. Speaker:** He may resume his seat now. He has explained what he wanted to say about his adjournment motion. I will now ask the

hon. Minister to say what he has to say on this.

**The Minister of Railways (Shri S. K. Patil):** Mr. Speaker, Sir, the hon. Member first began with this derailment, with which, of course, the Ministry of Railways has information, and then he entered into a higher strata, about some letters being intercepted, photostat copies being taken of them, etc., which the House has already discussed. So far as this particular accident is concerned, it is one of the normal things which sometimes do happen in the railways. Because, they need not necessarily be connected.... (Interruptions.) I am still on my legs. This need not necessarily be connected with the first two explosions.

**Shri Priya Gupta:** What can it be then?

**Shri S. K. Patil:** This is a different type of thing.

**Shri Surendranath Dwivedy:** How does he know?

**Shri S. K. Patil:** Whether it is due to faulty arrangement of the wagons etc., is a matter under examination. I am merely pointing out the difference between the two—those which occurred on 20th and 23rd and the one of 30th. It is under investigation as to how this has happened. Because there is no loss of life, therefore, as I said, this cannot be compared with the other two.

**Shri Hem Barua:** What about the Home Minister making a statement?

**Mr. Speaker:** That is a different thing altogether.

**Shri Hem Barua:** He should say something about it.

**Mr. Speaker:** I will allow some calling attention notices on this. There are 13 calling attention notices. I will allow them. Is the Minister

prepared to answer them this evening?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** I can do it just now.

**Shri Nath Pal (Rajapur):** Sir, may I make a very very brief submission? I think after the explanation of Shri Patil, Shri Hem Barua has to wait till the investigations are finished with regard to the derailment. But there is another aspect in which this House, as you can rightly see, is interested and about which it is agitated and deeply concerned. I am glad that Shri Nanda is present on this occasion. We would like to know whether it is a fact that photostat copies of the incriminating documents were made and the originals returned. This also, I think, is a failure on the part of the Government and we can charge this Government with dereliction of duty. It will not do any good to Parliament—I will continue after the Secretary stops his whispering campaign—if on mere technical grounds, that two matters cannot be combined, you are going to disallow this. This will create a very bad precedent. I want to submit that Shri Nanda is called upon to make a statement, explaining the position of the Government. The whole House is very much agitated about it. When Shri Hem Barua first mentioned it, I was tempted to describe it as an allegation but, it seems to me, he has stated facts. If it is true, Shri Nanda is bound to give an explanation instead of taking shelter on the ground that the subject-matter is different. I hope, Sir, you will sustain my contention.

**Mr. Speaker:** I cannot take that matter on an adjournment motion on derailment. When I have got a notice of an adjournment on a derailment, how can I take that up. However important and however serious it might be, hon. Members should realise that it cannot be raised in this

[Mr. Speaker]

manner; it can be raised in some other manner.

**Shri Surendranath Dwivedy:** Cannot derailment be on account of lack of security measures?

**Mr. Speaker:** That is a different thing. Now, would the Minister answer the Calling Attention motion in the afternoon today, after 5 O'Clock?

**Dr. Ram Subhag Singh:** We are prepared to answer it just now.

**Mr. Speaker:** It is already 12:45.

**Shri Surendranath Dwivedy:** Why could it not be kept pending until the Home Minister is in a position to tell us the position?

**Shri Hem Barua:** Sir, this morning I wrote a letter to you.

**Mr. Speaker:** Therefore, I have allowed him to make statement.

**Shri Hem Barua:** I said that it will be of great help if you would kindly ask the Home Minister to be present on the occasion. Now he is present here and he is a very nice person.

**Mr. Speaker:** I have to look into it whether it is necessary at this stage . . .

**Shri Hem Barua:** It is a very serious matter.

**Mr. Speaker:** I agree with him that it is a very serious matter. So, I will take up this calling attention notice at 5 O'Clock today.

**Shri Hem Barua:** Sir, you can take it up tomorrow. Otherwise, in the evening they will come with the statement that the investigation is not completed.

**Mr. Speaker:** Another calling attention notice tomorrow? I can take this one tomorrow if he wants.

**Shri Hem Barua:** The only thing is that I do not want the Minister to come at 5 o'clock and say that "the investigation is going on; I am not in a position to give the reason".

**Mr. Speaker:** If it is the desire that it should be taken up the day after, I have no objection.

**Shri Harish Chandra Mathur (Jalore):** Why are you blocking another calling attention notice day after tomorrow. The Minister is prepared to answer it now. The purpose of the calling attention notice is defeated if it is not taken up immediately; it should be answered immediately. When the Government is prepared to answer it immediately, I see absolutely no reason for its postponement.

**Mr. Speaker:** Even earlier I was rather inclined to take it up at 5 O'Clock today rather than the next day. So I would take it up at 5 O'Clock.

**Shri Priya Gupta:** Sir, I have got a small submission to make.

**Mr. Speaker:** No submission. Now, papers to be laid on the Table.

12.46 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment